NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CP (CAA) No.7/Chd/Hry/2017.

In the matter of:

POSCO India Ahmedabad Steel Processing Center Pvt. Ltd. & Ors.

....Petitioners.

Present:

Mr.D.Bhattacharyya, Advocate with Ms.Deeti Ojha,

Advocate for petitioners.

Mr.D.K.Singh, Official Liquidator for himself and on behalf of Regional Director, Northern Region, Ministry

of Corporate Affairs, New Delhi.

The learned counsel for petitioners has filed his own affidavit of service of notices as per order dated 13.07.2017. The documents attached with this affidavit are relating to service of notices for hearing the petition to the Registrar of Companies, NCT Delhi & Haryana, Regional Director, Northern Region, Ministry of Corporate Affairs, New Delhi, Official Liquidator and Reserve Bank of India. The notices were sent by speed post as well as dasti to these authorities and the track reports with postal receipts in token of delivery have also been filed. The copies of the paper publication in The Indian Express (English) Delhi Edition, dated 29.07.2017 and Jansatta (Hindi), Delhi Edition of the even date is at Annexure A-2 (Colly) with this affidavit.

Further the learned counsel has also filed his own affidavit dated 29.08.2017 stating that no objection to the Scheme has

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been received by the Company. The reports of the Registrar of Companies, Official Liquidator and Regional Director have already been filed and the copy of the same already supplied to the counsel opposite. In response to the reports, the affidavit of the authorised representative of petitioner No.3 company dated 24.08.2017 has been filed and the similar affidavit of the authorised representative of petitioner No.2 company in response to the report of Official Liquidator has also been filed. The Registry would also make the report as to whether any objection/representative has been received from any quarter in the NCLT. List the matter on 15.09.2017 for arguments.

(Justice R.P.Nagrath) Member (Judicial)

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August 31, 2017